



2026:AHC-LKO:12427-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 1568 of 2026

Sukhlal

.....Petitioner(s)

Versus

State Of U.P. Thru. Its Secy. Urban Development Lko. And
2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anurudh Kumar Singh, Shailendra Singh
Counsel for Respondent(s)	:	C.S.C., Ratnesh Chandra

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard learned counsel appearing for the petitioner, Shri Anagh Shukla, learned counsel, who has put in appearance on behalf of Lucknow Development Authority by way of filing his 'vakalatnama', which is taken on record and the learned State Counsel.

2. By means of this writ petition, the petitioner has prayed for the following main relief (s):-

"to issue a writ, order or direction in the nature of mandamus commanding the opposite parties not to disturb possession and title of the petitioner on the plot no. 163 and 178 situated in village Bhadewa, Tehsil & District Lucknow and also recognize the title and possession of petitioner thereon in the interest of justice."

3. Second part of Relief no.1, as sought in the present writ petition, cannot be considered nor granted. However, the first part can be considered provided there are no disputed questions of fact.

4. No purpose would be served by keeping this writ petition pending. Let the petitioner move an application before opposite party no.2, raising his grievance vis-a-vis the Lucknow Development Authority, if there is a cause and provided the petitioner has any right and interest in respect of the plot no. 163 and 178 situated in village Bhadewa Tehsil & District Lucknow, which shall be considered and such decision, as may be required in law, shall be taken by the opposite party no.2 within a period of two months from the date a certified copy of this order is furnished before him.

5. Petition stands **disposed of** in above terms.

6. Our order shall have no bearing on any third party rights in respect of the said land nor on any dispute or proceedings which may be pending before any Court or authority.

February 17, 2026
Praveen

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)